HIDAYATULLAH NATIONAL LAW UNIVERSITY
R A I P U R

ONE-DAY INTERNATIONAL CONFERENCE ON

EMERGING JURISPRUDENCE OF ARTIFICIAL INTELLIGENCE - THE SOCIO-LEGAL IMPACT

SEPT 20 2025

Online Mode

Organised by

SCHOOL OF LAW & TECHNOLOGY
Centre for Internet Governance & AI

SCHOOL OF LAW & PUBLIC POLICY
Centre for Privacy & Data Protection

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"Code is Law"- Lawerence Lessig

The perspective of Lessig highlights the profound influence that programmers and developers wield in shaping the digital-legal world. AI's integration into legal processes has the potential to revolutionize the practice of law. The advent of AI is no different to other social and technological developments.

There is a need for ethical considerations and responsible coding practices, as these digital regulations can impact privacy, security, and fairness, necessitating oversight and accountability akin to that of traditional legal systems. There is a need to deliberate upon AI's impact on law because of the profound implications it holds for justice, fairness, and societal well-being. The conference sessions aim to explore predictive analytics in litigation, where AI can analyze historical data to forecast litigation outcomes, thus aiding legal professionals in strategy formulation.

The conference will also delve into AI-driven legal research, showcasing how machine learning algorithms can efficiently sift through vast amounts of legal documents to identify pertinent information. Moreover, the implications of automated decision-making in judicial systems will be scrutinized, addressing both the benefits and potential biases introduced by AI.

A significant focus will be on the development of regulatory frameworks and ethical guidelines essential for the responsible deployment of AI in legal contexts. Discussions will cover the creation of robust AI regulatory frameworks that ensure compliance with human rights and legal standards. Ethical guidelines for AI usage in the legal realm will be explored, emphasizing the importance of transparency, fairness, and accountability.

The conference will also tackle the complex issues of liability and accountability in AI systems. Panels will address the challenges of attributing responsibility when AI systems malfunction or cause harm, examining the legal implications and proposing solutions to ensure accountability. Furthermore, the legal measures necessary for data protection in the era of big data will be a critical topic, exploring how to safeguard personal information while leveraging AI technologies.

This conference aims to foster a multidisciplinary dialogue, promoting a deeper understanding of the intricate relationship between AI and the legal system. By navigating the nexus of law and technology, the conference will contribute to the development of legal frameworks and ethical guidelines that ensure the responsible and equitable integration of AI into society. The conference on "Artificial Intelligence (AI) Jurisprudence: Navigating the Nexus of Law and Technology" is a premier event designed to explore the intersection of AI and the legal landscape. Hosted by the Centre for Internet Governance and Artificial Intelligence (CIGAI), this conference brings together leading experts, policymakers, legal practitioners, academics, and technologists to discuss and address the critical legal and ethical issues posed by the integration of AI into society.

OBJECTIVES OF THE CONFERENCE

- To critically examine the transformative impact of AI on legal processes — spanning from predictive analytics in litigation strategy to AI-assisted legal research and the integration of automated decision-making within judicial systems.

- To assess the evolution of regulatory frameworks and ethical standards necessary for governing AI applications, with a focus on upholding fundamental human rights and ensuring adherence to established legal norms.

- To interrogate questions of liability and accountability arising from the use of AI, particularly the complexities involved in attributing responsibility when autonomous systems malfunction or cause harm.

- To analyse the implications of AI for privacy and data protection, and to deliberate on legal safeguards that can effectively protect personal information amidst the realities of big data and machine learning.

- To explore the impact of AI on intellectual property regimes, addressing emerging debates around authorship, ownership, and the legal recognition of AI-generated works.

- To reflect on the potential of AI to broaden access to justice by lowering costs and increasing availability of legal services, while also examining the risks of algorithmic bias and its consequences for vulnerable and marginalized groups.

Thematic Areas for Submission

1. **AI in Courtroom Management and E-Justice**
- Virtual courtrooms and AI for managing remote hearings
- Predictive Analytics in Litigation
- AI-Driven Legal Research
- Automated Decision-Making in Judicial Systems
- Enhancing transparency & efficiency in court proceedings with AI tools
- Digital evidence management using AI for document sorting & analysis

2. **Regulatory Frameworks and Ethical Guidelines**
- Defining AI standards: Safety, transparency & accuracy requirements
- Development of AI Regulatory Frameworks
- Ethical Guidelines for AI in Legal Contexts
- Ensuring Compliance with Human Rights & Legal Standards
- Creating sector-specific AI regulations (e.g., healthcare, finance, transportation)
- Current global AI regulations: A comparative analysis

3. **Liability and Accountability in AI Systems**
- Challenges of Attributing Responsibility in AI Systems
- Legal Implications of AI Malfunctions
- Addressing Harm Caused by AI Systems
- Current laws addressing AI liability: Gaps and limitations
- The "human in the loop" concept: Ensuring human oversight for liability purpose
- Comparative analysis of human vs. AI accountability in decision-making

4. **Privacy and Data Protection**
- Implications of AI on Privacy Rights
- Legal Measures for Data Protection in the Era of Big Data
- Safeguarding Personal Information with AI Technologies
- Balancing Privacy Rights with AI-Driven Public Safety Measures
- AI and the Erosion of Anonymity: Risks and Solutions
- Privacy Implications of Biometric Data Collection and Analysis
- The Role of Consent in AI Data Processing: Challenges & Solutions
- AI Techniques for Data Anonymization and De-Identification

- Role of Encryption & Secure Multi-Party Computation in Data Protection

5. **AI, Cybersecurity and legal frameworks**
- Legal challenges of AI in cybercrime and cybersecurity
- The role of AI in cyber law enforcement
- International treaties and agreements on AI and cybersecurity
- AI-enabled cyberattacks (e.g., deep fakes, AI-based phishing)
- The role of AI in vulnerability assessment and penetration testing
- Bias in AI algorithms and its impact on cybersecurity

6. **AI and Intellectual Property Law**
- Ownership Issues in AI-Generated Works
- Creativity and AI: Legal Perspectives
- Protecting Intellectual Property in AI Innovations
- Automated IP dispute resolution mechanisms using AI
- The debate over granting personhood to AI in IP law
- Comparative analysis of AI & IP regulations across different jurisdictions

7. **AI for Environmental Monitoring and Conservation**
- AI-Driven Wildlife Tracking and Conservation
- Remote Sensing and AI for Ecosystem Monitoring
- Predictive Analytics for Biodiversity Protection
- AI in Climate Modeling and Prediction
- AI Solutions for Renewable Energy Optimization
- AI-Enhanced Climate Resilience Strategies
- AI Technologies for Air and Water Quality Monitoring

Note: "The thematic areas are illustrative in nature".

CALL FOR PAPERS

Research papers/articles in English are invited from academicians, researchers, professionals, practitioners, and students and other stakeholders involved in the above elaborated themes or on any other emerging issues and related areas on the broader sub-themes given above. The selected papers may be published in an edited book with ISBN Number.

SUBMISSION GUIDELINES

1. The abstract is up to **300 words** accompanied by a brief profile of the author/s indicating his/her email ID, contact number, designation, and official address.

2. The word limit for full paper along with an abstract is **3000 – 5000 words** (excluding footnotes) which is required to be submitted in MS Word format. The same may be considered for publication in the form of an edited book with ISBN.

3. **Font:** Times New Roman, **Font Size:** 12, **Line Spacing:** 1.5, A4 size paper with 1" the margin on all sides.

4. The papers are not to exceed 10% similarity under any anti plagiarism detection software.

5. For references and bibliography, the author(s) are required to follow the Bluebook: A Uniform System of Citation, 20th edition.

BEST PAPER AWARD

The best three papers presented during the conference shall be awarded **Certificates of Merit**.

IMPORTANT DATES

Deadline for Abstract Submission	20th AUGUST 2025
Notification of selected Abstracts	25th AUGUST 2025
Last Date for Payment of Fees & Registration	5th SEPT 2025
Deadline for the Submission of Final Research Papers	10th SEPT 2025
Date of the conference	20th SEPT 2025

REGISTRATION FEES

Students UG & PG / Research Scholars - **Rs. 1000/-**

Faculty - **Rs. 1500/-**

Foreign Participants - **USD 30**

Maximum of two authors are allowed per paper. No fee shall be refunded in case any author fails to attend the conference on the date of event.

Note: Co-authorship of up to two authors is permitted with the submission of registration fees by both authors separately.

FOR PAYMENT

Account No.	**41394244908**
Account Type	**Savings Account**
A/C Holder's Name	**Registrar, Hidayatullah National Law University**
Bank Name	**State Bank of India**
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IFSC	**SBIN0018097**
MICR Code	**492002055**
Swift Code	**SBININBB646**

Please click the Link given below or scan the QR Code for submission of abstract:

https://forms.gle/SkMrpX7WbguyLNUn8

About HNLU

Hidayatullah National Law University, a premier university for legal education and research is celebrating its 20th Year of establishment. The university's motto, 'Dharma Sansthapanartham,' translates to 'for the sake of establishing the primacy of laws of eternal values'. In line with this ethos, HNLU is dedicated to providing advanced legal education that shapes students into more than just legal professionals, it instills in them a profound responsibility to contribute to society. The university has launched several innovative programmes in the last four years like Lex Osmose, Ex Arca, HNLU Press, Sui-generis, HEXA, HAAI and R-Has. With the new hub-spoke model of research centers, HNLU has opened a plethora of opportunities for academic and professional bridging for the benefit of students, legal community and society at large.

About School of Law & Technology

Centre for Internet Governance & AI

The School of Law and Technology (SLT) is the Research Hub of HNLU which is mandated with research, teaching and advocacy in the fields of intellectual property, privacy & data protection, cyber security, digital commerce, artificial intelligence, and policy impact on trade, commerce & society. The School and its centers undertake research projects on policy and practice of the above segments of technology & law interface. The Centre for Internet Governance and Artificial Intelligence focuses on the emerging field of AI and legal challenges and implications on Governance and Civil Society at large.

About School of Law & Public Policy

Centre for Privacy & Data Protection

The Centre for Privacy and Data Protection under SLPP focuses on the emerging jurisprudence on privacy and legislations of data protection. The Centre strives to bring out research monographs, impact study reports and to conduct deliberations through conferences, workshops, seminars and related platforms. CPDP aims to network with domestic and international organizations working on privacy and data protection. It also integrates its research base with the curriculum of postgraduate and undergraduate courses.

Prof. V.C. Vivekanandan
Vice-Chancellor &
Director, School of Law & Technology

Dr. Deepak K. Srivastava
Registrar (I/c), HNLU

Prof. (Dr.) Yogendra K. Srivastava
Director, School of Law & Public Policy

CONFERENCE SECRETARIATE

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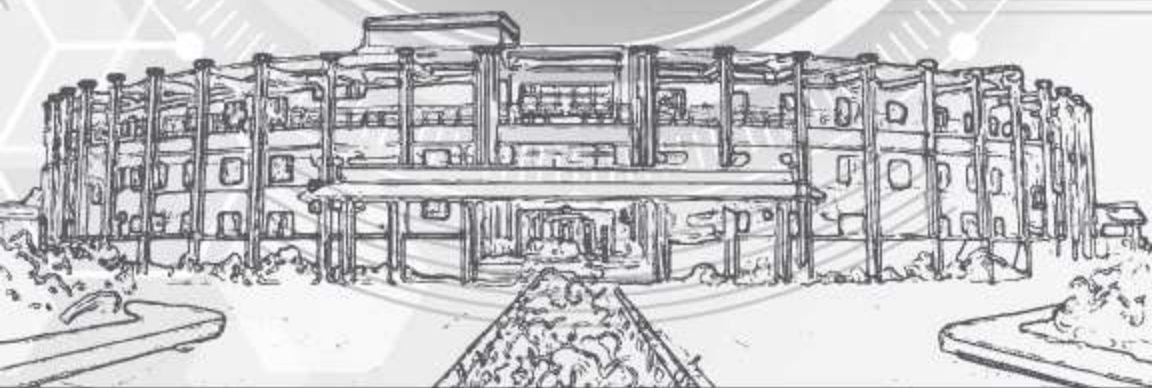
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